

सर्वथा अनभिज्ञ रहे, यह बात कहाँ तक उचित है ?

उनकी जो स्टीयरिंग कमेटी है, उसने जो फार्मुला बनाया है, अगर वह सीधा आपको उन्होंने नहीं भेजा तो आपका जो गुप्तचर विभाग काश्मीर में है, उनसे क्या किसी प्रकार की कोई जानकारी आपको दी है और अगर दी है तो उस पर आपकी क्या प्रतिक्रिया है ?

SHRI Y. B. CHAVAN : The hon. member is, really speaking, confusing two things. He asked whether we have got information. I have information. But having information is one thing and taking cognisance another.

Recruitment of Muslims in Armed Forces and Police Deptts.

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- *276. SHRI GUNANAND THAKUR;
SHRI S. M. SOLANKI ;
SHRI YASHPAL SINGH ;
SHRI KIKAR SINGH ;
SHRI P. N. SOLANKI ;
SHRI S. KUNDU ;
SHRI A. SREEDHARAN ;
SHRI CHANDRIKA PRASAD ;
SHRI P. M. MEHTA ;
SHRI DEVEN SEN ;
SHRI ONKAR LAL BERWA ;

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to the newspaper reports wherein he is reported to have stated that the Muslim community should be recruited in the Armed Forces and Police Departments ;

(b) the texts of these newspaper reports;

(c) the actual words used by him ;

(d) whether he has stated the same after taking consent of his Cabinet Colleagues or the decision has been taken in the Cabinet ; and

(e) the reaction of the same on our secular policy ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes Sir.

(b) The Home Minister was reported to have informed the Consultative Committee of the Ministry of Home Affairs that instructions had been given to State to recruit Muslims to the Police Forces and that in regard to forces under the jurisdiction of the Central Government, this was already being done.

(c) In the meeting of the Consultative Committee held on 8th October, one Member complained that the number Muslims in the services was going down. Home Minister had then explained that there was no discrimination whatsoever in the appointment of minorities to the services or in their postings.

(d) and (e). While no instructions have been given to the State Governments to give any preference to Muslims for recruitment in Police service, it is the policy of the Government to ensure that no prejudices operate against any community and that adequate opportunities are provided to members of minority communities. This has been brought to the notice of the State Governments also.

श्री गुणानन्द ठाकुर : भारत एक धर्म निरपेक्ष राष्ट्र है। भारत में हर धर्म और मजहब के लोगों को पूरी आजादी है। सरकार ने अभी कहा है कि हम मुसलमानों को सेना में भरती करने के बारे में सोच रहे हैं या उनको भरती करने जा रहे हैं। मैं पूछना चाहता हूँ कि पिछले 22 साल से सरकार क्यों इस बात से मुकर रही थी कि मुसलमानों को सेना में भरती नहीं किया जाएगा, क्या मुसलमानों को सरकार सेनाओं में भरती नहीं करती थी ? जो विलम्ब हुआ है, इसका क्या कारण है ?

श्री विद्या चरण शुक्ल : यह बात गलत है कि पिछले 22 वर्षों में इनको भरती करने में कोई कठिनाई थी या सरकार मुकर रही थी। हमने जब देखा कि कहीं कहीं संख्या में कमी है

तो इस बात को हमने विभिन्न राज्य सरकारों के ध्यान में लाया और उन से कहा कि यदि ऐसी कुछ कमी है तो इसको दूर किया जाए। यद्यपि हम घर्म के आधार पर कोई स्थान सुरक्षित नहीं करते हैं तो भी हम चाहते हैं कि जितने हमारे यहां के अल्पसंख्यक लोग हैं, उनका भी प्रतिनिधित्व हमारी ग्रामर्ड फोर्सिस में, हमारी पुलिस में तथा दूसरी संस्थाओं में हो।

जहां तक केन्द्रीय सरकार का सवाल है, मैंने उत्तर में कहा है कि यह संख्या ठीक है, इस में हमें कोई मुश्किल नहीं दीखती। पर विभिन्न राज्य सरकार में की पुलिस फोर्सिस में संख्या में कुछ कमी थी, इसलिए यह बात हमने उनके ध्यान में लाई।

श्री कंवर लाल गुप्त : मेरा एक प्वाइंट आफ आर्डर है। उन्होंने कहा कि हम मैरिट्स के ऊपर पुलिस में भरती करते हैं और दूसरे यह कहा है कि कुछ स्टेट्स में मुसलमानों की संख्या पुलिस में कम है, इसलिए ज्यादा भरती करने को कहा गया है। ये दोनों कैसे कंसिस्टेंट हैं? ये तो इनकंसिस्टेंट बातें हैं।

MR. SPEAKER : There is no point of order. Please do not interrupt every time.

श्री गुणानन्द ठाकुर : सेना में भरती जाति या मजहब के आधार पर नहीं होती बल्कि लोगों के स्वास्थ्य, उनके क्रिया कलापों, उनकी शैक्षणिक योग्यता आदि देख कर होती है। पिछले 22 साल में क्यों सरकार ने एक मेजर अल्पसंख्यक जाति को इससे अलग रखा क्या उसके ऊपर अविश्वास था? अगर नहीं था तो सरकार अब क्यों उनको भरती करती जा रही है? यह शंका की बात हो जाती है और मैं चाहता हूँ कि सरकार इसका स्पष्टीकरण करे।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I think the hon. member's presumption is absolutely incorrect. He is suggesting that the army

was kept as a sort of reserve barred to the Muslims. It is not true. Even in the army, in the officers' cadre and in the rank and file, there were a number of Muslim recruits. There are two different points. There is no question of giving any reservation to any minority as such in the police forces or military forces, but at the same time, it is the duty of the Government to see that no prejudice works against any minority. When we informed certain State Governments about this matter, the feeling was that there was prejudice against certain minorities.

श्री ओम प्रकाश त्यागी : यह माइनो-रिटीज का सवाल नहीं है। यह एपीजमेंट की पालिसी है ऐसा करके आप कम्युनल भावना को बढ़ावा दे रहे हैं।

SHRI Y. B. CHAVAN : The difficulty with some of the friends is that when we want to do justice to the minorities, they consider it appeasement. Your philosophy and psychology is wrong.

SHRI KANWAR LAL GUPTA : Was there any prejudice, you let us know. Where was the prejudice?

SHRI Y. B. CHAVAN : There was no prejudice, but if somebody has a feeling of prejudice, it should be removed.

SHRI KANWAR LAL GUPTA : How did you sense that prejudice, I want to know,

SHRI S. M. BANERJEE : It is a reality.

श्री यशपाल सिंह : इतने दिनों तक जो कम भरती मुसलमानों की रही है, इसके तीन कारण हो सकते हैं। (1) मुसलमान खुद रूवाहिशमन्द नहीं थे, (2) उनके ऊपर विश्वास नहीं था और (3) कांग्रेस राज में मुसलमान इतने वीक हो गये थे कि उनकी हाइट और चैरट भरती के काबिल नहीं रह गई थी। इन में से कौन सा कारण है और इसके लिए कौन जिम्मेदार है।

SHRI Y. B. CHAVAN : It is not true. Normally recruitment is made on the basis of the merits of the person; that is true. But at the same time we have to see the feeling of the people also. Certainly there was a feeling among certain sections of our people. The answer that I gave in the consultative committee was to a question raised by one of the members who belonged to the minority community who asked whether there was a prejudice working against the minority people. Naturally I had to explain the matter to him.

SHRI S. KUNDU : I want to make it clear that we would like the minority community to be properly represented in all the central and the State Government services and if there is any prejudice it should be done away with not only by words but by positive action. The reply of the Home Minister came at a time when the country was setting with Communal trouble at Ahmedabad and a statement by the Home Minister at that particular time does give the impression that perhaps the Home Minister was not properly nourishing secular democracy of our country. What are the specific steps he proposed to take attempt and which are the States where he finds there is a certain prejudice against the Muslims.

SHRI Y. B. CHAVAN : I do not know what question he is asking.

MR. SPEAKER : He says that if you feel there are certain prejudice working against them, what do you propose to do about them ?

SHRI Y. B. CHAVAN : If there are prejudices we have to bring them to the notice of the State Governments, and I shall have to depend upon the sense of justice of the recruiting authorities and the State Governments in this matter.

SHRI S. KUNDU : When a Minister makes a statement he should have certain facts. Which are the States from where this sort of feeling was expressed ?

SHRI Y. B. CHAVAN : I think the hon. Member has not understood the basic question and the answer. I did not make a statement *suo motu*. In the consultative

committee the Member the Parliament asked me a question whether there was any prejudice against the recruitment of minorities in Government service. In answer to that I said that it was not true. I explained to them that in the case of the central police service, since I was answering questions on the three police organisations of the Government of India, namely, border security force, CRP and the CBI, I told him that it so happened that all the three were headed by officers of the minority communities. At the same time I told him that if he had any feeling that there was some prejudice against minority communities, we would bring the matter to the notice of the State Governments so that there might not be such prejudice. That statement was misunderstood and the hon. Member rightly pointed out that there was communal feeling in a particular part of the country at that time. Only communalists misunderstood my statement.

SHRI E. K. NAYANAR : I refer to the feeling that the minority community are not getting considerable positions in Government employment. In 1957, when the new Government came to power in Kerala, they reserved 10 per cent of the seats for the Muslims to get employment in the Government services. (*Interruptions*) 10 per cent was reserved for the Muslim community.

MR. SPEAKER : Please ask a question arising out of the subject.

SHRI E. K. NAYANAR : I want to know whether the Central Government will ask the State Governments to see to it that the minority communities including the Muslim community get adequate representation in the government services or if there is any inadequate representation, they will have to fulfil it and take serious consideration about the minorities and the Muslims.

MR. SPEAKER : He has already replied to it.

SHRI BADRUDDUJA : Mr. Speaker, Sir, while deeply appreciating the desire of the Government to do justice to the minorities particularly to the Muslim community which is almost unrepresented in the services all over the country, I want to ask this Government how many Muslims

are there out of seven millions of gazetted and non-gazetted officers in the administration. I want the Government to do bare justice, to the Muslims. I would request the Government to get the Muslims adequately represented in the Executive, the Judiciary more so in the police which can alone provide natural protection to the minority communities. I truly appreciate the gesture of the Government to do justice to the Muslims, justice that has been denied unto them for the last 22 years. (*Interruption.*)

SHRI Y. B. CHAVAN : The hon. Member has not asked me any question. He has expressed his own view, and I am afraid this is another communal approach to the problem. I can certainly understand his concern about the minorities and can appreciate his concern that they should be represented in the security force, etc., but to think that merely their presence or their presence alone is a guarantee of the security of minorities is not the right proposition. We have to take a very practical and balanced view in this matter. I would assure the hon. Member that I quite understand his concern and I am sympathetic towards his concern, but the way in which he is trying to present the problem will unnecessarily make it communal; he should not do it.

MR. SPEAKER : Next question.

SHRI J. B. KRIPLANI : Sir, I would request you to give me a chance to put a question about the minorities. Perhaps you did not want to do it. I wanted to put a question.

MR. SPEAKER : That is not my intention at all. You might have failed to catch my eye. I have passed on to the next question.

Unofficial Tours by Union Ministers

*280. **SHRI KANWAR LAL GUPTA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the fact that three Congress M.Ps, Sharvashri Rama Reddy, S.A. Agadi and C.M. Kedarla have asked clarification from the Govern-

ment whether the Ministers who have been touring the states to collect signatures for the requisition to call an early session of A.I.C.C., claimed T.A. and D.A. bills from the Government or did they purchase their own tickets;

(b) if so, whether Government have made an inquiry in this regard;

(c) what is the result of the inquiry; and

(d) what are the names of the Ministers who claimed T.A./D.A. from Government in the month of October, 1969 in such cases giving the details of the amount of money, place(s) they visited and the reasons given by them for visiting those places ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K.S. RAMASWAMY) : (a) No such clarification has been sought for from the Ministry of Home Affairs.

(b) and (c) . Do not arise.

(d) No T.A./D.A. is admissible to the Ministers for non-official journeys. The question of any Minister claiming it from the Government in such cases does not arise.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, अभी मंत्री महोदय ने इस चीज को मना किया है कि किसी भी मंत्री ने इस प्रकार की टी० ए० और डी० ए० सरकार से नहीं लिया जब कि नान-आफिशियल विजिट पर वह होते हैं। तो क्या यह सही है कि कोई मंत्री जहां नान-आफिशियल विजिट उन को करना होता है या अपनी पार्टी की मीटिंग होती है वहां जाने के लिए और विशेषतः राष्ट्रपति के चुनाव में और जो ए आई सी सी का अभी सेशन हुआ उस के लिए बहुत सारे मंत्रियों ने दौरे किए भिन्न-भिन्न स्टेट्स के और मेरा यह चार्ज है कि उन मंत्रियों ने अपनी जेब से पैसा खर्च करने के बजाय सरकार से पैसा लिया हुआ है जहाज का और दूसरा तीसरा खर्चा सारा सरकारी हुआ है ? अगर यह चीज सरकार कहती है कि